CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

FORM NO. 4 (SEE RULE 42) CENTRAL TRIBUNAL GUWAHATT

	ORDER SHEE	T	
Org. App/ Misc. Petr		Hev. Appl. 59/2004	
7	n O.A.	The state of the s	
Name of the Applic	ait(S) de	Naipon Ch. Main	
Name of the Respon	dent(S) u	01 2 018.	
Advocate for the A	pplicant Ma	De. Nain, L.K. Hona L.K.	Thakunia
Counsel for the Ra	ilway/ C.G.S.	.C. <u>CGsc</u> .	:
OFFICE NOTE	DATE	ORDER OF THE TRIBUNAL	
	8.3.2004	None appears for the	applicant.
119 378340	?	f on •	
Sloven	bb	? 1	Member (A)
steps taken.	15.3.2004	Pass over for the day.	ē ·
W 3103	mb	100 Me	Wilson mber (A)

The O.A. is admitted, issue 16.3.2004 notice to the parties, returnably by four weeks.

List on 22.4.2004 for order.

Notice & order dt. 16/3/04 Set to D/Sections arrange to respondent nos. I to 4.

bb

22.4.2004

On the prayer learned Sr. S.C. for the respondents four weeks time is granted to take instructions in the matter. List on 24.5.2004 for grader admission.

24.5.2004

List on 11.6.2004 for orders.

AlD cord return Drom resp-No-27.

11.6.2004

5.7.2004 for orders. List on

19.8.04 D/s Sonbmitted by the Respondable.

25 .8 . 04

pg

Heard counselfor the parties at length. As per order recorded separately C.A. has been disposed of.

Vice-Chairman

Notree - dualy served

6m. R-NE-7, ET. W/s hor- seen gilen

30,8,04

has been fent to the offer for same to ar well as

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

O.A. / XXX. No. of 2004.

DATE OF DECISION 25.8.2004... Shri Nripen Chandra Nath .APPLICANT(S). ADVOCATE FOR THE .Sri.L.R.Bora APPLICANT(S). - VERSUS -Union of India & Others . . . RESPONDENT(S). ADVOCATE FOR THE Sri A.Deb Roy, Sr.C.G.S.C. RESPONDENT(S). THE HON'BLE SHRI HON'BLE SHRI D. C. VERMA, VICE CHAIRMAN (J). THE HON'BLE SHRI K. V. PRAHLADAN, ADMINISTRATIVE MEMBER. 1. Whether Reporters of local papers may be allowed to see the judgment? To be referred to the Reporter or not ? 3. Whether their Lordships wish to see the fair copy of the judgment ? Whether the judgment is to be circulated to the other Benches ?

y /

Judgment delivered by Ho'ble Vice-Chairman.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.
Original Application No. 59 of 2004.

Date of Order: This the 25th Day of August, 2004.

The Hon'ble Shri D.C. Verma, Vice-Chairman
The Hon'ble Shri K.V. prahladan, Administrative Member.

Shri Nripen Chandra Nath, S/o late Sastha Ram Nath, Resident of Ghumati Gaon, P.O. Mikirbheta, Dist. Marigaon (Assam)

. . Applicant

By Advocate Sri L.R.Bora.

- Versus -

- Union of India, represented by the Cabinet Secretary, Department of Communications (posts) Bikaneer House, Sahjahan Road, New Delhi.
- The Post Master General, Assam Region, Dibrugarh.
- The Director of Postal Services, Assam Region, Dibrugarh.
- 4. The Superintendent of Post Offices.Nagaon Division!Nagaon-782001.Respondents.

By Sri A.Deb Roy, Se.C.G.S.C.

ORDER

D.C. VERMA (V.C)

By this O.A. the applicant has prayed that the order dated 22.2.02 should not be treated as suspension order and other consequential benefits.

- 2. The respondents have filed their written statement and submitted that the relief claimed in the O.A. does not survive.
- 3. From the pleadings and on perusal of record it appears that the applicant was working as Sub post Master at Hamren S.O. for the period during leave vacancy of the regular incumbent. However, after return of the



regular incumbent the applicant did not hand over charge for which the applicant was suspended on 22.2.02. Subsequently on enquiry it was found that there was no monetary irregularity during the period against the official when he worked as Sub Post Master, Hamren. Consequently the respondents by order dated 2.4.02 revoked the order of suspension and by another order dated 19.5.04 the period of suspension has been regularised and has been treated as "spent on duty for all purposes." The respondents submitted that the dues payable to the applicant for the period from 22.2.02 to 2.4.02 has also been paid/27.5.04. The present O.A was filed in March, 2004 and the orders with regard to revocation of suspension order, regularisation of the period of suspension and payment of dues for the suspension period was made after the filing of the O.A. At the time of filing of the O.A. the applicant had some grievances but all the grievances are now stands redressed. The relief claimed therefore does not survive. The O.A. is stands decided accordingly and disposed of. No costs.

(K.V.PRAHLADAN) ADMINISTRATIVE MEMBER

(D.C. VERMA) VICE CHAIRMAN Coural Administrative Tribusal

DISTRICT : MORIGAON. JAMAR200

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH.

Case No. 0.A. 59 /04.

sri Nripen Ch. Nath ----Applicant.

Union of India & Ors.

----Respondent.

SYNOPSIS

The petitioner was selected for the post of Postal Assistant on 8-11-96. Thereafter he was sent for postal training at Darbhanga for 75 days and at Dispur for his computer training.

After completion of his training the petitioner was posted at Hamren S.O. But he was suspended on 22.2.02. No depertmental proceedings were drawn against the petitioner and as such the suspension order was revoked on 2.4.02. In his service Book the order of suspension was recorded without any proof of guilt on the part of the petitioner. It was done purely done out of the personal gradde of the superintendent.

The petitioner apprehends that the recording of the service book might adversely affect in the future service carrier of the petitioner.

And as such this petition is filed to direct the Respondents to strike off the record of suspension order in his service Book.

There is a question of limitation and condonation petition is filed separately.

DISTRICT : MORIGAON.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

CASE NO. O.A. 59 /2004.

Sri Nripen Ch. Nath ----- APPLICANT.
Vs.

Union of India & Ors. ---- RESPONDENTS.

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Filed by- Lakshi Rayian Darah.

Advocate,

Dt.

Parigh by Mindle Sake Charles Bonk.

DISTRICT : MARIGAON.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH.

CASE NO. O.A. 59 /2004

IN THE MATTER OF :

An application under Section 19 of the Administrative Tribunal Act, 1985

AND

IN THE MATTER OF :

Shri Nripen chandra Nath

S/o. Late Sastha Ram Nath

Resident of Ghumati gaon,

P.S. Mikir bheta

P.O. Mikirbheta

District of Marigaon (Assam)

----APPLICANT.

VERSUS

- 1. Union of India

 Represented by the Cabinet Secretary

 Department of Communications (Posts)

 Bikaneer House, Sahjahan Road,

 New Delhi.
- 2. The Post Master General, Assam Region, Dibrugarh.

Contd...2.

- 3. The Director, Postal Services,
 Assam Region, Dibrugarh
- 4. The Superintendent of Post Office
 Nagaon Division,
 Nagaon-782001

-- RESPONDENTS

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDERS AGAINST WHICH THE APPLICATION IS MADE:

That this application is directed in connection with the orders passed by the Superintendent of Post offices Nagaon Division. Nagaon on 22-2-2002 and 2-4-02 respectively in File No. B-165.

2. JURISDICTION :

That this applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION :

That this applicant declares that the application is time barred and as such an application under section 21 (3) of the Administrative Tribunal Act, 1985 has been filed separately.

Contd....3.

4. FACTS OF THE CASE :

- 4.(1) That the applicant is a citizen of India by birth having his permanent residence at Village SHWR Ghumati gaon under P.S. Mikirbheta in the District of Marigaon and as such he is entitled to the rights and privileges guaranted by the constitution of India and the laws framed thereunder.
- 4:(2) That the applicant was selected for the post of Postal Assistant by the superintendent of Post Offices Nagaon Division on 8-11-96 vide the appointment letter No. B.1/Rect/(con)/PA and accordingly joined in the post at Nagaon Division.

A copyof the appointment letter has been annexed and marked the same as <u>Annexure-I</u> to this application.

sent for undergoing institutional training at Postal training Centre at Darbhanga. After successful completion of 75 days theoritical training, the applicant was directed to report to the office at Nagaon Division (Sl.No. 66) The post of the applicant was confirmed on 8-9-98. The applicant was again directed to attend the computer training Centre at Dispur Post office Complex on 15-5-01.

All the copies of the above documents are annexed herewith as <u>Annexures</u> - II to VI to this application.

Contd...4.

4. (4) That at the relevant times the applicant was working as Sub-Post Master at Hamreng S.O. But he was placed under m suspension with immediate effect from 22-2-02 by the orders of the Superintendent of Post Offices, Nagaon Division wide the herein referred to the Respondent No.4 vide the file No. B-165. The reason of suspension was not specifically stated on the suspension orders fb but it was stated that the disciplinary proceedings against the applicant was contemplated. It was further stated that during the period of suspension the applicant should remain at the Head Quarter of Hamren and that the applicant should not leave the Head Quarter without obtaining the previous permission of the Superintendent of Post offices, Nagaon Division.

A copy of the said suspension order dated

22-2-02 has been annexed hereto as Annexure-VI

to this application.

4.(5) That it is to be noted here that no reason of suspension, allegation, charges etc. were stated in the suspension orders, but it was purely personal grudge of the superintendent against the applicant not related to the discharge of any official duties.

North Ch Nai 4. (6) That thereafter on 27-3-02 the Superintendent of Post offices, Nagaon Division, herein referred to the Respondent No.4 issued another letter to the applicant stating that the applicant would draw the subsistence allowance at an amount equal to the leave salary admissible to him as if he had been on leave on half pay and in addition to D.A. if admissible on basis of such leave etc.

> A copy of the said order has been annexed herewith and marked the same as Annexure-VIII to this application.

4.(7) That on failure of the Respondent No.4 to submit any allegations, charge sheet, disciplinary proceedings against the applicant, the Respondent No.4 was compelled to revoke the suspension orders against the applicant on 2-4-02 in file No. B-165. The order of the Respondent No.4 was "Shri Nipen Chandra Nath P.A. on revocation of the suspension order is transferred and posted as P.A. at Nagaon had head quarters.

> A copy of the said orders has been annexed herewith and marked the same as Annexure IX and Annexure X to this application.

4.(8) That while the Respondent No.4 failed to institute any departmental proceedings against the applicant for no offence of the applicant the Respondent No.4 was compelled to revoke the orders of suspension. But

Contd-...6.

after revocation of the suspension orders the dues payable to the applicant during the period of suspension from 22-2-02 to 2-4-02 is not yet paid. The applicant left the matter on leave of this Hon'ble Central Administrative Tribunal for direction to the balance amount to the applicant.

- A.(9) That the applicant referred the matter to the Respondents No.2 and 3 but no response was found.

 A copy of the said representation is annexed herewith as Annexure-XI and the post receipts as XI(1), XI(2) and XI(3). Even after revocation of suspension order the petitioner filed appeal to the Postmaster General (Respondent No.2) to strike off the suspension order from the service book on 29-8-03. Annexed as Annexure-XII.
- 4.(10) That the applicant submits that the impugned action of the Respondent No.4 against the applicant is violative of Article 14, 19, 21 and 311 of the Constitution of India.
- 4.(11) That the applicant submits that there is no other alternative remedy and the relief sought herein would be just, proper and adequate.
- 4.(12) That this application is made bonafide and for ends of justice.
- 5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:
- 5.(1) For that the action of the Respondent No.4 was malafide and illegal and with evil design and motive to harm the applicant and as such the impugned action may be interfarred by this Hon'ble Tribunal.

Contd.....7.

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5.(2) For that by the impugned action of the Respondent No.4 have affected the future service life of the applicant in promotion.

- 5.(3) For that the entry of the suspension orders of the Respondent No.4 in the service book of the applicant would be highly injurious in his future service life and as such the said entry if any should be strike off from the service book.
- 5.(4) For that the impugned action of the Respondent No.4 have affected the livelihood of the applicant by not paying his back wages which he is entitled to from 22-2-02 to 2-4-02.
- 5.(5) For that the impugned action of the respondents has caused great hardships and injustice to the applicant.
- 5.(6) For that the impugned action is violative of the Articles 14.19.21 and 311 of the constitution of India.
- 5.(7) For that the impugned action is violative of the Principles of natural justice.
- 6. (8) For that in any view of the matter the impugned action of the respondent No.4 is to be strike of from the service book of the applicant.

6. DETAIL OF RELIEF EXHAUSTED :

That there is no other alternative remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under section 19 of the Administrative Tribunal Act, 1985.

Contd...8.

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7. MATTERS NOT PREVIOUSELY FILED OR PENDING BEFORE ANY OTHER COURT.

That the applicant declares that he has not application, writ petition or any suit in respect of this subject matter of the instant application before any other Court, authority or any other bench of this Hon'ble Tribunal nor any other such application Writ petition or suit is pending before any of them and this only the application by which the applicant has sought for remedy.

8. RELIEF PRAYED FOR :

Under the facts and circumstances stated above in this application the applicant prays for the following reliefs.

- 8.(1) To direct the Respondents not to treat the suspension order passed on 22-2-02 by the Respondent No.4, as suspension at all.
- 8.(2) To direct the Respondents not to make any entry of the suspension order in the service book of the applicant
- 8.(3) To direct the Respondents to release the back ways for the suspension period from 22-2-02 to 2-4-02.
- 8.(4) To pass any other order or orders which would not affect the future service or promotion of the applicant.

Contd--9.

- 8.(5) To direct the respondents to pay the costs of the case.
- 8.(6) To accept the limitation petition by condoning the delay in filing this application.

9. INTERIM ORDER

Pending final decision of this application the Respondents may be directed to pay the back wages for the period of suspension from 22-2-02 to 2-4-02.

10. APPLICATION IS FILED THROUGH ADVOCATES:

- 1. Shri D.C. Nath
- 2. Shri L.R.Bora,
- 3. Miss R. Thakuria

11. PARTICULARS OF I.P.O. :

No. 11 G 378390

Date of Issue - 20.2.2004.

Issued From - Guwahati

Payable at- Guwahati.

12. LIST OF ENCLOSURES

As stated in the Index.

VERIFICATION

I, Nripen Chandra Nath, aged 3/ years, Son of Late Sastha Ram Nath, by occupation Postal Service, resident of Ghumati gaon, P.S. Mikir bheta in the District of Marigaon, herein referred to the applicant do hereby verify that the contents made in above paras are true and correct.

And I sign this verification on this 20 th day of February/2004.

Date: 20/2/04

Place: Guwahati.

a North William

DEFARIMMENT TOOF TOOK & THULA OBLICE OF PUR CHUBLOR FORP OFFICER, H.C. ON DI., N.C. ON-782001.

in .B1/Nectt/(Con)/FA

Dated at lagarn, the 8th Nov./96.

The following curdidates have been selected provisionally for appointment in the post of Foctal assistant in Nuguon Dividion subject to cutiefactory troduction of oilrinal certificates/documents.

The dx condidates are requested to appear before the understrued within 10-days from the date of receipt with the following original certificates/documents:- (1) Educational qualification certained to fligher Secondary Education, (2) Eark-cheet of Higher Secondary explanation, (3) are proof document, (4) Gitizen-ship certific ite, (5) Fermanent lesidence certific ite and (6) Valid Employment Exchance card.

in case any condidate xxxx fails to appear before the undersigned within the stipulated time his name will be deleted from the selected list without making further reference.

Particulars of selected candidates:

- uri Kanjit Kr.Barik, 5/0 Sri Turnich. Jarik, C/O Ms. Subarnalata Bora, P./ Wagaon. H. P.O. Napann.
- Niss Jilmil Devig 2) D/O Sri Kabindra Samu, c/o.Mr.M.L.Surma, Urban W/S and S/Board, F.O. Diphu.
- Nripen Ch. Nath, S/O Sri Sastha Ram Nath, Vill. Kumatigaan P.O. Kapahera, Via Kaha.
 - Prudip Kr.Debnath, 4) S/O Kathenwar Debnath, Vill. Bulidunga, P.O. ambagar, Diet.Narann.

- According to (B. Hazsirika Supation Inct Offices, Nagion La., Nagion-78261.

cry Corwarded to :-1-4) The exididates on tentel.

5-8) F/Fs.

9) The CIMC, are modificle, Cownell wireting wireting. No. No. No. No. No. (Stiff) con/Pn/Sn dt. 1/ :1/96.

10) Spura.

gurat. Dr Ivet Offices, 1 or on In., May on-702061.

DEPARTMENT OF POST : INDIA OFFICE OF THE SUPDI. OF POST OFFICES, NAGAON DN. NAGAON-782001

Memo No. B1/2/G/Ch IV Dated at Nagaon (Assam), the 14 Feb 97

The following departmental and outsider candidates of this Division now undergoing institutional training at Postal Training Centre, Darbhanga on their successful completion of prescribed course of training are hereby appointed provisionally as temporary Postal Assistants in the scale of pay Rs. 975-25-1150-30-1660/- from the date of joining at the offices shown against their names. The appointment is purely temporary and liable to be terminated at any time by one month's notice from either side. They will be on probation for 2 (two) years before they are considered for confirmation.

Names of the candidates

Office of posting

Departmental

Shri Rakhal Krishna Roy (K-7)

"Dipak Acharjee (K-10) PA, Nagaon H.O. PA, Diphu H.O. PA, Rupahi S.O. Kartik Gayan 3. (K-16) Bishnu Ram Dutta (K-36) PA, Daboka S.O. of Guwahati Division, at the division of Md. Abdul Mutalib (K-56) of

Guwahati Division allotted to this Division. PA, Jamunamukh S.O. vice Shri G. Saha trnsfd

Outsider Candidates

1. Shri Ranjit Kumar Barik (A-14)

PA, Haibargaon S.O. vice Shri Dilip Kumar Saikia transferred.

Pradip Kr. Debnath (A-25) Nripendra Ch. Nath (A-25)

PA Diphu H.O. PA, Diphu H.O. PA, Diphu H.O.

Miss Jilmil Devi (B-2)

(i) Shri Gopal Ch. Saha, PA Jamunamukh S.O. on being relieved wxxx on transfer will join as PA, Magaon H.C. (ii) Shri Dilip Kr. Saikia, PA, Haibargaon S.O. on being

relemved on transfer will join as PA, Nagaon H.O. The official at serial (i) will not get any TA/TP as his transfer is at his request.

B. HAZARIKA

Supdt. of Post Offices Nagaon Dn. Wagaon-782001

Copy for information and necessary action to :-

129. The candidates concerned.

10-18. P/Fs of the officials.

20. The Postmaster, Nagaon/Diphu H.O. 21. The Chief Postmaster General (Staff), Assam Circle,

Guwahati-781001

22. The Director, Postal Training Centre, Darbhanga w.r.t. his no. H-1/TR1/339 Postal(D) and H-1/TRG/339 Postal(O) dated 21.01.97.

23. The Acctt, Dvl. Office, Nagaon.

24-25. OC/Spare.

of Post Offices Magach Dn. Nagaon-782001

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GOVT. OF INDIA, DEPARTMENT OF POST
Affice of the Director, Postal Training Centre, Darbhanga.
Momo No. H-1/TRG/339 Postal (0), Dtd. at PTC/DDN, the 07.03.1997.
 on successful completion of 75 days theoritical training, the undermentioned candidates of 339 Postal outsider Training Session are hereby releived in the after-moon of 07.03.97 and are direct-
 ad to report to the offices noted ggainst their names for practical/
 nosting.
                                                       place of posting/
                                              Sec/Roll
     Name of the official
                                                    practical trainig
                                 W.B. Circle
 SEROS Morth Presy., No. B-1/PTC/XII/out., dtd. 12.12.96.
                                                          sspos North Presy.
      Miss Mitali Howlader
 SSUOS North Cal. No. D1-47/Outsider/Training/ch II, dtd.12.12.96.
                                                         sspes North Cal.
                                               A-18
       Sri Dilip Kumar Dasak
                                               A-20
           Prasanta Kumar Dasak
 SSPOS Bankura No. B21/Approved/ch VII, dtd. 13.12.96.
                                               A-40 SSFOs Dankura
       Sri Baidyanath Mandi
 SSLOs North Presy., No. B-1/PTC/XII/out., dtd. 12.12.96.
                                                          ssios North Treesy
       Miss Mousumi Ghosh
  SPOS Murshidabad No. D2/CKs/Trg/Pt. III, dtd. 13.12.96.
                                                           spos Murshidabad
                                                n-9
       Smt.Dandana Ghosh Mallick
  SSPOS Burdwan No. R-126/ch V, dtd. 13.12.96.
                                                           ssros Durdwan
                                                n-16
       Sri Murari Mohan Sarkar
  SPOS Murshidabad No. D2/CKs/Trg/Part III, dtd. 13.12.96.
                                                         spos Murshidabad
                                                3-17
       sri Sunil Pauria
                                                D-34
            Sayantan Roy
  9.
                                                j3-35
            Ranjit Majumdar
  SSFOs Howrah No. B1/TRG/Outsider/Fart II. dtd. 13.12.96.
                                                           sspos Howrah
                                                n-18
        Sri Soumyajit Das
  SSPOs North Presy., No. B-1/PTC/XII/ch I, dtd. 12.12.96.
                                                           SSPOs North Presy
                                                j}~33
        Sri Sanjay Talukdar
                                 N.E. Circle
  SFOS Charmanagar No. BD-23/C/DNR/ch II, dtd. 29.11.96.
                                                           Dharmanagar Ho
                                                A-2
        Smt.Lallaumzuali
   13.
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                                                A-6
            sila Chanda
   14.
                                                B-10
            Sandhya Debbarma
   15.
                                                 n-23
        Sri Dasabjit Das Dhowmik
   SFOS Arunachal Fradesh No. B-2/42-N, dtd. 2.12.96.
                                                            SPOS Arunachal
                                                 A-5
   17. Mrs.Lohita Gayari
                                                 A-7
   18. Miss Malini Dory
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Contrad to by Advocate

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20. " Menuoviu Lucy Souhu B-11 Kohim 21. " Been Rachel Mathew B-03 Dimar SSDOS Meghalaya No. B2-Induction Trg., dtd. 4.12.96.	our So na HO our SO s Meghalya stoin SO s Meghalya
20. " Menuoviu Lucy Souhu B-11 Kohim 21. " Been Rachel Mathew B-03 Dimar SSOUS Meghalaya No. B2-Induction Trg., dtd. 4.12.96.	na HO our SO s Meghal ya stoin SO
20. " Menuoviu Lucy Souhu B-11 Kohim 21. " Deen Rachel Mathew B-03 Dimar SSDOS Meghalaya No. B2-Induction Trg., dtd. 4.12.96.	our SO s Meghalya stoin SO
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	s Mechalva
27. " Gilbert L. Sanpru A-30 "	
28. " Binod Rumar "	
29. " Chanchal Rumar Das D-36 "	
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Dihar Circle	
SPOS Giridih No. B-1/TRG/Induction/95, dtd. 5.12.96.	
31. Smt.Binita Rumari A-3 Giri	dih Ho
32. "Shobha Gupta "A-10"	
33. Sri Arvind Rumar Singh A-17	
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35. Smt.Sima Kumari 13-1 "	
SPOS Hazaribagh No. B-1/Trg/ch IV, dtd. 3.12.96.	
36. Smt.Purnima Kumari A-8 Haza	ribagh HO
37. Sri Chhanguri Pd. Singh B-15 Rang	arh Cantt.
38. "Shīvji Paswan B-22 "	
SPOS Sitamarhi No. B1-16/Try/ch II. Otd. 12.12.96.	
• • • •	s Sitamarhi
SPOS Bhagalpur No. B1-Postal Trg(Out), dtd. 16.12.26.	
	s Dhagalpur
41. " Niranjan Rumar Thakur A-13 "	
sspos Gaya No. D2-1/Roctt/T.S. Outsider, dtd. 11.12.96.	,
2 10 (237	а НО
42. Sri Baidyanath Prasad A-19 Gdy 43. " Arvind Kumar Verma A-24 "	
44. " Ignatius Gidh A-35 "	
SPOS Aurangabad No. D2-1/rA/selection/96, dtd. 4.12.95.	
	s Aurangabad
45. Sri Ajit Rumar Sinha A-21 SFC SPCS Furnea No. DR-72/Induction Trg/96. dtd. 12.12.96.	<u>-</u>
	na Ramnagar SC
16. SEE VIVORAITAITO RAMAZ	
spos Bhojpur No. B1-38/ch II, dtd. 12.12.26.	d
4/, Maint	nia SO Vanazar SO
48. Sri Rana Ranjit Kr. Singh B=19 Nav	Autobor 50

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SPOS Saharsa No. DR-50, dtd. 16.12.	96.	TO then and here have not must have have have then send have have have not have
49. Sri Sachin Jutta Roy		
50. " Rajiv Ranjan .	A-41	SI es Saharsa
SSPOs Ranchi No. D2-50/IX, dtd. 4.1	B-13	n de maria de la companya de la comp La companya de la co
51. Miss Saroj Khoya	2. 0 20 0 The same same same	
SSPOS Saran No. D2-14/Trg/ch VII, d	D 8	SSIOs Ranchi
52. Md. Salim Javed	tdl 6.12/96.	
SPOS Furnos No. Dp. 70 /	D-21	Chapra HO
SFOs Furnea No. DR-72/Induction Trg	/96, dtd. 12.	12.96.
os. Sri Amar Nath Frasad		
SSFOs Patna No. B1-42/outsider/Trg/S	06, dtd. 10.13	2-06
Sir Sanjeev Mohan Mishra	11. 20	
SI'ds Monger No. D1-30/Trg/outsider,	D-28	SSI'Os Patna
55. Sri Om Frakash Prasad		20
SPOs Madhubani No. DR-28/Industrian (⊅-30	Kajra so
SPOs Madhubani No. DR-28/Induction/T 56. Sri Tulsi Choudhary	rg/96, dtd. 1	2.12.96.
or large Choudhary	D-40	Madubani Ho
SSi Os Cachar No. 31	ת והמ	
SSIOS Cachar No. B1-Trg. dtd. 3.12.96	<u>5</u> .	
57. Miss Mousumi Das	A-4	No.1
58. Sri Dipak Ranjan Das	A-23	Nelampurbazar so
59. "Biswanath Deb	A-33	Manipurbagan sc
60. " Kripamay Nath	B-24	Pathorkandi so
61. " Dompa Rongmai	+,	Hailakandi so Malur so
62. " Gautam Chanda	13-31	Kalain so
63. " Tapas Rumar Chakraborty		Panchram so
Siros Nagaon No. B1/2/G/ch TV, dtd. 2.	12.96.	
64. Sri Ranjit Kumar Barik	A-14	
65. " Pradip Kumar Debnath	A-16	SIOs Nagaon
Nripen Chandra Nath	A-25	"
67. Miss Milmil Devi	D 0	u .
Sics Dibrugarh No. D-1/Trg/Corr/ch II,	dtd. 3.12.90	5 .
oo. Sri Dulen Chandra Gogoi		
69. " Budhin Saikia	A-22	SFOs Dibrugarh
70. " Lambeswar Narah	A-31 A-32	
71. Miss Mouchumi Gogoi	A-32 D-5	11
72. " Jyoti Rekha Saikia	B-6	, " "
73. " Mayri Gogoi	B-7	11
74. Sri Makhan Chandra Das	D-27	u u
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79. Mis 80. Sri 01. " SPOS Goal	rang No. B1-2/G/ch VIII. s Rimli Borah Dipen Gogoi Tapan Ranjan Kalita lpara No. B/A-23/VIII, d	D-12 D-38	Dhenkiajuli so Mangaldai Ho Jamungurihat so
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Copy to :- 1-4)- 5)- 6-35)-	The CPMG :- W.B. Circle N.E. Circle, Shillong, The DPS: Nagaland, Kol The SSPOS/SPOS:- North Murshidabad, Durdwan	Post Post Dark Calcutta, Ass Bihar Circle, F nima Dresy., North	Cal. Bankura
36-37)- 38-120)- 121-130)-	Fradesh, Meghalaya, Gir Bhagalpur, Aurangabad, Saran, Patna, Monger, M Dibrugarh, Nalbari Berr The Accounts Branch, PT The official concerned, Spare.	Turnea, Dhojpur Ladhubani, Cacha Deta, Darrang, G	n, Gaya, Sitamarhi, , Saharsa. Ranchi

Dy. Director 97
Postal Training Centre
Darbhanga-846 005.

OFFICE OF THE SIPUT. OF POST OFFICES, N.C.AON DN., N.AG.AON-78 2001:

Memo Wo.B1/2/G/Ch.LV

Dtd. at Nagaon, the 2nd Dec./96.

In Pursuance of the Circle Office, Guwahati memo in Staff/10-5/96 dt. 29/11/96 the following Departmental officials and outsider candidates are hereby directed to join in induction training for Postal Assistant as shown below. The training of Departmental Officials will be commenced from 17/12/96 and/from 25/12/96 for outsider candidates.

The officials and candidates are directed to report to the Postal Training Centre, Darbhanga one day whead of the date of commencement of the training session with foos as shown in the enclosed Annexire I alongwith required document/belongings etc. They should not take any femily member with them to the training Centre.

- Shri Rakhal Krishna Roy, Di phu & now FA trainee. L'Postman Departmental officials 1.
- Sari Dipak Acharjee, Fostman, Diphu & now PA trainee. Chri Kartik Cayan, Postman, Haibargaon & now Pa trainee.
- Outsider candidates 3.
- Shri Runjit Kr. Burik, Fa Trainee at Nagaon H.O. shri Nripen ch North Shri Nripen Ch. Nath, FA Praince at Nagaon H.O. Chri Prad P Kr. Debnath, PA Truince, Rupahi S.O. 1.

 - Fiss Jilmil Devi, PA Treinee, Diphu H.O.

Cartified cont

(B. Hazarika) Surdt. of Post Offices, Nagunn Dn., Naganh-782001

copy for information and necessary action to :-

- 7-7) The Official/candidate concerned.
 - 8-14) P/Fs
- 16) The Chief Fostmaster Ceneral (Staff), Assam
 - 16) The Principal, Postal Training Centre, Darbhanga.
 - 17-18) The Postmuster, Nagaon/Diphu H.O.
 - 19-20) ASFOs, Diphu/SDIPOs, Nuguon West Sub-Division.

- 21-22) The SPM, Haibargann/Rupahi S.O.
 - 23) Accountant, Divl.Office, Nágann.
- 24-25) OC/Spare.

Supdt. of Post Offices, Nagaon Dn., Nagaon-782001.

ANNEXULE-I (for the officials/candidates concerned)

Heads	Rate of induction fee
1. Mess dues 2. Mess Developement 3. Telfare 4. Lecreation	ks. 400.00 Rs. 10.00 Rs. 20.00
5. Library 6. Serving charges	Rs. 15.00 Rs. 15.00 Rs. 480.00

The trainers will have to pay the above sum at the time of admission at the PTC. Mosquito net and metress are available in the Training centre for the trainees. The trainees may bring their bed-sheets and pillows with them.

No leave of any kind will be granted by the PTC to any trainee for which they should not ask for any leave while in training.

DEPARTMENT OF POSTS: INDIA
THE SUPDI. OF POST OFFICES, NAGAON DN. NAGAON-782001

1-2. The Postmaster, Nagaon/Diphu H.O. 3-6. The Officials concerned. 7-10. P/Fs of the officials. 11-12. The SPM, Haibargaon/Silghat S.O. 13-15. OC/Spare.

No. B1-4/M/98 Dated at Nagaon (Assam), the 8th September, 1998

Sub :- Confirmation Examination for PAs held on 03.05.98 - announcement of result thereof.

An extract of the CO's letter No. APMG/Staff/Con/ Conf/98 dated 27.08.98 on the above subject is reproduced below for information and necessary action. The names of candidates who have come out successful in the above cited examination are shown in the extract in r/o this division.

Forwarded by :

(A.K. BISWAS)
Supdt. of Post Offices Nagaon Dn. Nagaon-782001

(HQ) Nagaon Dn. Nagaon-782001

Copy of the extract referred to above

Name of Division	Name of the Candidate	Community	Hall Number
Nagaon Dn.	25. Jitendra Jha	OC	Ngg-1/M/98
	26: Ranjit Kr. Barik	OBC	Ngg-5/M/98
	27. Nripendra Ch Nath	OBC	Ngg-6/M/98
	28. Pradip Kr. Debnath	OBC	Ngg-7/M/98

Shri Norpenisa Ch. Nach PA- Diphatto.

DEPARTMENT OF POSTS : INDIA OFFICE OF THE SUPIT. OF POST OFFICES, NAGAON DN. NAGAON-782001

No. Tech/Comp-Trg/Nagaon/00-01 Dated at I gaon, the 15.05.2001

In persuation of the C.O./GH letter No. Tech/1-64%. 2001-02 dated 03.5.2001, the following officials are directed to attend the training as detailed below scheduled to be hold at Computer Training Contre, Dispur Post Office Complex, Guwahati-5.

Training Course To From 28.5.01/02.6.01 Moghdoot 98 06.6.01/09.6.01 Meghdoot 2000 11.6.01/16.6.01 Sanchay Post 14.6.01/16.6.01 -do-18.6.01/23.6.01 25.6.01/30.6.01 Sanchay Post (for SBOD only) 02.7.01/07.7.01 Meghdost 2000 only) 09.7.01/18.7.01 System Manager 1. " (for Ngg HC) 19.7.01/21.7.01 Moghdoot 98 (Supervisors) 23.7.01/28.7.01 Meghdoot 98

than 5 yrs. ·service) 30.7.01/04.8.01 MS OFFICE

(Supervisors having more

06.8.01/11.8.01 Meghdoot 98

13.8.01/18.8.01 ≖do.

29.8.01/01.9.01 MS Word

03.9.01/08.9.01 Meghdoot 98

Name of the officials to attend

1. Sri Dulal Borah, PA Nagaon H.O. 2. "Jaising Das, P.A Nagaon H.O. 3. "Ayatullah, PA, Nagaon H.O. 4. "Khayen Rabha, APM Nagaon H.O. 2,

1.4. Bipin Ch. Nath, PA Morigaon SO 2. Nalini Kr. Boro, PA LumdingSO

Binit Bgrah ining i PA Ngg HO

2; Abinash Dooraja y A Diphu HO

1. Nabaranjan Bairagi PA Ngg HO Sushil Basumatary PA, Diphu HO 2,

Sarbeswar Nath, PA Ngg HO

2. Ramani Mohan Das Ngg HO

Jogendra Kr. Rabha PA/SBCO Nagaon H.O.

Chandan Ganguly PA/SBCO Diphu

E Dipak Acharjee PA Lumding SO

(for S.O. Staff 2. " Nripe Ch. Nath, PA, Raha S)

Md. Nazir, PA, Nagaon H.O.

1. " Santa Ram Konwar DPM, Diphu HO

2 Purna Kt. Kakaty DPM Ngg HO

1. Mrs. Subarnalata Borah APM Ngg HO

2. Sri Birendra Nath Bordoloi

1, Mrs. Sabital Pator PA Dvl Office

" Padmabala Bora, PA

1.Sri D.C. Narayan, PA Ngg HO

2. " Ratneswar Saikia -do-

1. " Suryya Das, Pa Raha S.O. 2. " Madan Deka, PA Lumding S.O.

D.S. Borah PA, Dvl Office No.

2. " L.M. Bora -dò-

1. Miss Kashmiri Sarma, Ph Ngg HO

2. Mrs. Purabi Sarma -do-

Contid on ...

15.9.01 Meghdout 9815r1 Jiban Ch. Nath PA, Diphu Ho 2. " Sushil Basumatary PA Diphu H -8-01/22.9.01 1. " Tanka Pd. Upadhyay PA Ngg HO 2. " Satyabi La Mudoi, PA -do-24.9.01/29,9.01 (Eupervisors)2. " Chona Ram Das, Alm Nagaon Ho Naren Hazarika, Sim Rahasso 01.10.01/6.10.01 Moghdoot 2000 1. Swaraj Kr. Nath, PA Morigaon SO (for SOs only) 2. Mon Kr. Seal, PA, Lumding SO 08.10.01/13.10.C1 Moghdoot 2000 1. I. Ali, SPM Hojai 5.0. (for SPMs only) 2. Badan Ch. Nath, SPM Morigaon SO 15.10.01/20.10.01 leghdoot 98 Leghdoot 98 1 Satyabrata Phukan APM Ngg HO (for Supyr only)2. Chandra Kt. Das APM Diphu HO MS Word 1. Hempadma Borah PA Dvl Office 01.11.01/03.11.01 MS Word 2. Babul Borah, PA -do-05,11.01/10.11.01 Meghdoot 2000 (for SO staff only)2." Nabin Ch. Sarkar, PA Morigaon S 1611.01/24.11.01 Meghdoot 98 1.Mrs. Nitumoni Bhuyan PA Ngg Ho 2. Mouchumi Bhuyan PA, Ngg Ho 26,11,01/01,12,01 Sanchay Post 1. Sri Dharanidhar Kalita, PA Diphu I 2. " Ashok Kr. Das, Ph Ngg HO 03.12.01/08.12.01 Meghdoot 98 1. " Sambhu Ram Das, PA Diphu HO 2. " Babul Saikia, PA Ngg HO 10.12.01/15,12.01 1. " Bhadreswar Saikia, PA Diphu HO 2. " Lakshminath Borah, PA Lumding 18.12.01/22.12.01 1. Jnanendra Mandal, PA Nagaon H.O 2. Dulal Borah, AA, Nagaon H.O. 26, 12,01/31, 12,01 Sanchay Post 1. Mrs. Rith Sarmah, PA Naggon H.O. 2, Mrs. Jayshree Hazarika, M. Ngg H 02.01.02/05.01.02 MS Office 1. Sri Niranjan Borah, PA Dvl Offic 2. Mukul Kakaty, PA -do-07.01.02/16.01.02 Sanchay Post 1. "Khagendra Nath Boro PA, Ngg H 2. Sambhu Ham Las.
1. Naren Deoraja, PA Ngg H.O.
2. T.K. Seal, PA Diphu H.O. Sambhu Ram Das, PA Diphu H.O. 17.1.02/25.1.02 28.1.02/31.01.02 Philately 1. R.K. Roy, PA Nagaon H.O. 2. Kartick Gayan, PA Nagaon H.O. It 1s intimated that one Hostel is being started from 01.05.2001 at 0/0 the DDA(P), Guwahati, Chenikuthi.

> Supdt. of Post Offices Nagaon Dn. Nagaon-782001

> > Contid on. 3.

- 1-68. The officials concerned for information.
- 69-70. The Postmaster, Nagaon/Diphu HO for infn. They will please relieve the officials accordingly on office arrangement without fail.
- 71-73. The SPM, Lumding/Morigaon/Raha S.C. who will please relieve the officials accordingly on office arrangement without fail.
 - 74. The Chief Postmaster General (Tech), Assam Circle, Guwahati for kind information w.r.to CO/GH letter No. Tech/1-64/2001-2002 dtd 03.5.01.
 - 75, The Postmaster General (Tech), Assam Region, Dibrugarh-786001 for kind information.
 76. The APMG (Staff), C/O the CPMG, Assam Circle, Guwahati-781001.

 - 77. The Incharge, CTC, Guwahati-5 for information.
- 78-79. Staff Branch/Accts Branch of Dvl. Office, Nagaon. 80-85. OC/Spares.

Supdt. of Post Offices Nagaon: Dn.: Nagaon-782001

DEPARTMENT OF FOSTS : INDIA OFFICE OF THE SUPDY. OF FOST OFFICES, INCACH DN. NAGAON-782001

No. B-165 Dated at Nagaon (Assam)-782001, the スス. 2.2002

Whereas a disciplinary proceeding against Sri Nripen Chandra Nath, Sub Postmaster, Hamren S.O is contemplated/pending.

Now, therefore, the undersigned in exercise of the powers conferred by Sub-rule(1) of Rule 10 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965, hereby places the said Sri Nripen Chandra Nath under suspension with immediate effect.

It is further ordered that during the period that this order shall remain in force the headquarter of Sri Nripen Chandra Nath, Sub Postmaster, Hamren S.O. should be Hamren and the said Sri Nripen Chandra Nath shall not leave the headquarter without obtaining the previous permission of the undersigned.

Supat. of Post Offices Nagaon Dn. Nagaon-782001

Copy to :.

1. Sri Nripen Chandra Nath, Sub Postmaster, Hamren S.O. Order regarding subsistence allowance admissible to him during the period of his suspension will be issued separately.

2. The Postmaster, Diphu H.O.

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Supdt. of Post Offices Nagaon Dn. Nagaon-782001

OFFICE OF THE SUPET. OF POST OFFICES, NAGAON DN. NAGAON-782001

Memo No. F1/Misc/01-02 dated at Nagaon-782001, the 27.03.02.

Sri Nripen Chandra Nath, Sub Postmaster, Hamren S.O was placed under suspension w.e.f. 22.02.02 vide this office memo no. B-165 dated 22.02.02.

2. Sri Nripen Chandra Nath, Sub Postmaster, Hamren S.O. during the period of suspension will draw the subsistence allowance at an amount equal to the leave salary admissible at to him as if he had been on leave on half pay and in addition dearness allowance if admissible on the basis of such leave salary.

3. Each claim of subsistence allowance would be supported by a certificate by the Govt. servant to the effect that he was not engaged in any employment, business, profession during the period to which the claim relates.

4. It is further ordered that so long the period of suspension shall remain in force. The headquarter of Sri Nripen Chandra Nath (under suspension) should be at Hamren and the said Sri Nripen Chandra Nath shall not leave the headqurter without obtaining prior permission of the undersigned.

. 34

(H. Ahmed.) Supdt. of Post Offices. Nagaon Dn. Nagaon-78200 1

Sri Nripen Chandra Nath, Sub Postmaster, Hamren S.O (U/S)

- 2. The Postmaster, Diphu H.O for information. He will kindly ensure correctness of the certificate furnished in para 3 above before drawing and disbursing the subsistence allowance.
- 3. The DA(P), Kolkata (Through the Postmaster, Biphu HD).
- 4. P/F of the official.
- 5. O/C.

6- 7. Spares.

Supdt. of Post Offices Nagaon Dn. Nagaon-782001 27/7 3

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DEPARTMENT OF POSTS: INDIA OFFICE OF THE SUPDT. OF POST OFFICES, NAGAON DN. NAGAON-782001

Memo No. B-165 Dated at Nagaon (Assam)-782001, the 02.04.02.

The following transfer and posting order is issued to have immediate effect in the interest of service.

Sri Nripen Ch. Nath, PA Raha, on revocation of suspension is transferred and posted as PA, Nagaon H.C.

(H. Ahmed)
Supdt. of Post Offices
Nagaon Dn. Nagaon-782001

Copy forwarded for information and necessary action to :-

1. The official concerned.

2-2. The Postmaster Nagaon/Diphu H.O.

4-5. The SPM, Raha/Hamren S.O.

6. The Acctts Dvl Office, Nagaon.

7-8. OC/Spare.

contitied to be corridated to the R. Thalkwia

Supdt. of Post Offices Nagaon Dn. Nagaon-782001

AIN

DEPARTMENT OF POSTS: INDIA
OFFICE OF THE SUPPOT. OF POST OFFICES, NAGAON DN. NAGAON_782001

Memo No. F1/Misc/01-02 dated at Nagaon (Assam), the 27.03.02

ORDER

Whereas an order placing Sri Nripen Chandra Nath, Sub Postmaster, Hamren under suspension was made by the Supdt. of Post Offices, Nagaon Dn, Nagaon on 22.02.02 vide this office memo No. B-165 dated 22.02.02.

Now, therefore, the undersigned in exercise of the powers conferred by Clause (C) of sub-rule (5) of Rule 10 of the Central Civil Services (Classification, Contract & Appeal) Rules, 1965, hereby revokes the said order of suspension with immediate effect.

(H. Ahmed)
Supdt. of Post Offices
Nagaon Dn. Nagaon-782001

Copy to :-

1. Sri Nripen Ch. Nath, Oftg SPM, Hamren S.O. (U/S).

- 2. The Postmaster, Diphu H.O.
- 3. The Staff Branch, Divl Office, Nagaon.

4. 0/C.

Supdt. of Post Offices Nagaon Dn. Nagaon-782001

centified to be contified contified continue con

To

The Superintendent of Post Office's, Nagaon Division. Nagaon. (Assem).

Bated Hamren, 11th March 2002.

Sub :- Prayer for withdrawal my order of suspension.

Ref :- No.165, dated 22-2-2002.

Sire

Most Mumbly and respectfully I beg to state that I was deputed as S.P.M. at Hamren Post Office for one month according to S.P.985 vide No.B-70. dated 21-11-2001 Nagaon . I joined at Hamren Post Office on 26-11-2001 and released Mr. Subhudh Seel.He extended his leave from one month to three months. I had been working as S.P.M. during this period (from 26th Eev.'01 to 22nd Feb.'02).

the effice from me without any previous information. I requested him on that day to take charge of the effice next-day (19-2-2002). because of the fast that I shall have to complete my accounts and others relevants papers, so as to enabling me to hand over the charge to Mr. S. Seal.

On 21-2-2002 Sri Tarum ch. Bora, Sri Bulal Mandal, S.D.I.

(Hojai/ Negoon) and others errived at the Post office and forcibly

draw or written statement from me. On 22-2-2002 It was seen that

Mr. S.Seal and his party came with Police force and arrested me. And

immediately after this event order of Suspension was intimated to me
and the said party forcibly compelled to receive the suspension order

on the way to Police Station.

So, I humbly pray you to make an inquiry into the matter and kindly to withdraw my order of suspension.

This is for favour of yourkind necessary action.

entitized to be copy

That wig

Polyocuts

Advocuts

Yours faithfully.

Nyfor Characon

8/ e 5.P.M. Hamren Post Office

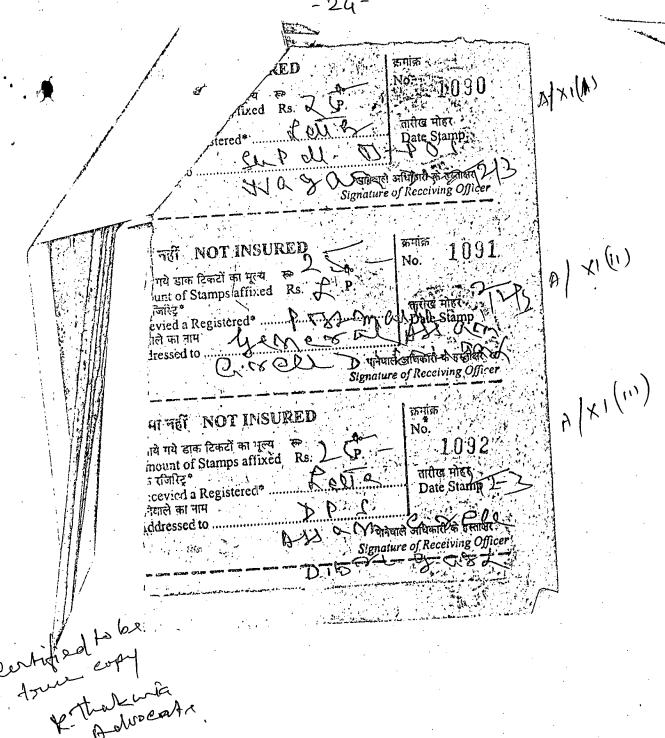
llemren.

Copy for information to to

(1) The Birector of Postal Service, s. Bibrugarh.

(2) The Post Master General, Dibrugarh .

I/e 5.P.M.Hamren Post Office Hamren.



Date: 29-8-03.

To,

The Post Master General, Assam Region, Dibrugarh.

Sub: To strike off the Suspension order from the Service Book.

sir.

The petitioner begs to state the following matters for kind and sympathatic order.

- 1. That the petitioner while he was working in Hamren Division, he was placed under suspension on 22.2.02 by the Superintendent of Post Offices Nagaon Division. This suspension was made out of the personal gradge of the Superintendent.
- 2. That no departmental proceedings drawn and no cause of any offence was shown in the suspension order.
- 3. That the suspension order was revoked on 2.4.02.
 But the suspension order was recorded in the Service Book.

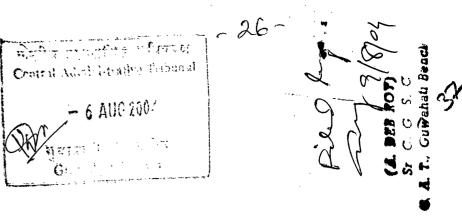
It is therefore, prayed that your Honour may be please to direct the Superintendent of to strike off the Suspension Order from his service Book.

Yours faithfully,

Copy to :-

(Nripen Ch. Nath)

- The **b**irector,
 Postal Services, Assam Region Dibrugarh.
- 2) Superintendent of Post offices Nagaon Division, Nagaon.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH BL: GUWAHATI.

O.A. NO. 59 OF 2004

Shri Nripen Chandra Nath

Versus
Union of India & Ors.

In the matter of :

Written Statements submitted by
the respondents.

The respondents beg to submit a brief history of the case which may be treated as a part of the written statement.

(BRIEF HISTORY OF THE CASE)

Shri Subodh Ch. Seal regular SPM, Hamren SO
was on leave from 26.11.01 and Shri Nripen Ch. Nath, PA,
Raha SO was working there as SPM, Hamren during the leave
vacancy. On expiry of leave, Shri Subodh Ch. Seal proceeded to Hamren SO on 18.02.02 to take over the charge.

Shri Nath did not hand over the charge on 18.02.02 and
asked Shri Seal to come on next day. Accordingly

-2-

Shri Seal appeared on 19.02.03, but Shri Nath once again refused to hand over the charge and warned Shri Seal not to come again to take over charge.

Shri Subodh Ch. Seal then informed the matter to the office of the S. Posts, Nagaon. Then Shri D. Mandal, ASPOs (DN) and Shri T.C. Bora, Inspector of Posts, Hojai Sub-Division were sent to Hamren SO to arrange transfer of charge on 21.02.02. But Shri Nath refused to hand over the charge of SPM, Hamren before 01.03.02.

Then it was decided to place Shri Nath under suspension and accordingly Shri Nirepen Ch. Nath was placed under suspension vide this office memo No. B-165 dated 22.2.02.

The ASPOs (Dn) and the Inspector Posts, Hojai Sub Division again proceeded to Hamren SO and found that office was not opened on 22.02.02 and Shri Nath was roaming here and there nearby the P.O. Then a FIR was submitted by the Inspector of Posts, Hojai Sub Division and then with the help of police, the copy of suspension order could be served to Shri Nath and then he handed over the charge of SPM, Hamren SO to Shri Subodh Ch. Seal.

The past work of Shri Nripen Ch. Nath for the period he worked at Hamren SO was verified by the Inspector of Posts, Hojai Sub Division and found no monetary irregularity against him. As such the suspension order was revoked vide this office memo No. B-165 dated 02.04.02

and posted as Postal Assistant, Nagaon HO and Shri Nath joined at Nagaon HO on 16.04.02.

The period of suspension was regularised vide this office memo No. F1/Misc./00-01 dated 19.03.04 and ordered to treat the said period as "Spent on duty for all purposes". The difference of pay and allowances for the said period has since been drawn accordingly and paid to Shri Nath on 27.05.04.

PARAWISE COMMENTS :

- 1. That with regard to paras 1, 2, 3, 4(i), 4(ii) and 4(iii), of the application the respondents beg to offer no comments.
- 2. That with regard to the statements made in para 4(iv) of the application the respondents beg to state that the fact official was placed under suspension on 22.02.02 for refusal to carry out the orders of the Superior Officers. Shri Subodh Ch. Seal, SPM, Hamren SO was on leave from 26.11.01 and Shri Nipen Ch. Nath P/A Raha SO, was working there as SPM, Hamren during leave vacancy. On expiry of leave, from Shri Subodh Ch. Seal proceeded to Hamren SO on 18.02.02 to take over the charge. Shri Nath did not handover the charge on 18.02.02 and asked Shri Seal to come on next day. Accordingly Shri Seal appeared on 19.02.02 but Shri Nath once again refused to hand over the charge and warned Shri Seal not to come again to take over charge.

Shri Subodh Ch Seal then informed the matter to the office of the undersigned. Then the Asstt. Supdt. Post, Nagaon Dn and Inspector of Post Hojai Sub Dn, were sent to Hamren to arrange for transfer of charge of SPM, Hamren on 21.02.02. But Shri Nath refused to hand over the charge of SPM, Hamren SO before 1.03.02. Then it was decided to place Shri Nripen Ch. Nath under suspension and accordingly Shri Nath was placed under suspension under this office memo no. B-165 dated 22.02.02. Regarding specific mention of reason of suspension it is to be mentioned that as per Govt. of India, Ministry of Home Affairs 0.M. No. 234/18/65 AVD(ii) dated 5.3.66, the circumstances in which the order of Suspension was made should not be inserted in the copy of the order of suspension sent to the officer to be suspended.

- That with regard to the statement made in para 4(v), of the application the respondents beg to state that the reason of suspension was not stated in the suspension order as Per direction vide Govt. of India Ministry of Home affairs OM No. 234/18/65/AVDII dated 5.3.66. The official was placed under suspension for refusal to carry out the order of the Superior officers and not in personal grude.
- 4. That with regard to para 4(6), of the application the respondents beg to offer no comments.

- That with regard to the statement made in para 4(7), of the application the respondents beg to state that the past work of Shri Nripen Ch. Nath was verified for the period he worked at Hamren S.O. by the Inspector of P.Os Hojai sub Division, Hojai and found no monetary irregularities against him and as such the suspension order was revoked vide this office memo No.B-165 dated 02.04.2002 and posted as P/A Nagaon H.P.O.
- 4(8), of the application the respondents beg to state that as there was no monetary irregularity against the official for the period worked at Hamren S.O. as SPM, the suspension order was revoked vide this office memo No. 165 dated 02.04.02 and Shri Nath was posted as P/A, Nagaon H.P.O. The period of suspension was regularised vide this office memo No.

 F1/Misc/00-01 dated 19.05.2004 and ordered to treat the said period as 'Spent on duty for all purpose'. And the dues payable to Shri Nath for the said period has since been paid on 27.05.2004.
- That with regard to the statement made in para 4(9), of the application the respondents beg to state that the period of suspension has since been ordered to be treated as 'Spent on duty for all purposes' no order from any higher authority i.e. Respondent No. 2 & 3 does not arise to strike of the suspension order from the Service Book as it already been quashed from the Service Book.

- 4(10), of the application the respondents beg to state that the action of the respondent no 4 is not violation of any article of Consitution or rules. The order of suspension and revocation was issued as per rules framed by the Govt. of India.
 - 9. That with regard to the statement made in para 4(11), of the application the respondents beg to state that the relief sought by the applicant is not proper and justified as the period of suspension has since been regularised as per rule.
 - 10. That with regard to the statement made in para 4(12), of the application the respondents beg to state that the application has no bonafied and justified ground as the applicant's prayer has since been fulfilled by regularising the period of suspension.
 - 11. That with regard to the statement made in para 5, of the application the respondents beg to state that the grounds for relief with legal prevision.
 - 12. That with regard to the statement made in para 5(1), of the application the respondents beg tostate that the action of the respondent no 4 is not malafied and illegal and there is no evil motive and design to harm the applicant. The applicant was placed under suspension for refusal to carry out the orders of the superior officers, which was considered justified as per rule. As such.

interference by the Hon'ble CAT on the action does not arise.

- of the application the espondents beg to state that the period of suspension has since been regularised as "spent on duty for all purposes" and as such there is no fear for the applicant in his future service in promotion.
- 14. That with regard to the statement made in para 5(3), of the application the respondents beg to state that period of suspension has since been regularised as "spent on duty for all purposes" it would be no effect in service book of the applicant. It has quashed the order of the suspension.
- 15. That with regard to the statement made in para 5(4), of the application the respondents beg to state that the difference of pay and allowances of the applicant has since been drawn and paid to him on 27.05.04 as the period has already been treated as spent on duty for all purposes.
- That with regard to the statement made in para 5(5), of the application the respondents beg to state that all the dues payable to the applicant has already been paid, there is no question of hardships to the applicant. The impugned action is not injustice as it was done as per rule under CCS(CCA) Rules, 1965.
- 17. That with regard to the statement made in para 5(6), of the application the respondents beg to state

that the actions of the respondent no.4 do not violate any article of Consitution of India as it was done as per provisions of rules of CCS(CCA) Rules, 1965.

- 18. That with regard to the statement made in para 5(7), of the application the respondents beg to state that there is no violation of principle of natural justice as the suspension order was issued on justified ground as per rule.
- 19. That with regard to the statement made in para 5(8), of the application the respondents beg to state that the moreon period of suspension has been treated as spent on duty for all purposes has already been noted in service book of the applicant. As such further orders from the Hon'ble CAT does not arise.
- That with regard to para 6, of the application the respondents beg to state that invoking of the Hon'ble CAT justification in this matter does not arise as the prayer of the applicant has already been fulfilled and nothing left for.
- 21. That with regard to para 7, of the application the respondents beg to offer no comments.
- 22. That with regard to the statement made in para 8(1), of the application the respondents beg to state that the period of suspension has since been treated as "spent on duty for all purposes" vide this office memo No. F1/Misc/00-01 dated 19.05.04 the order of suspension is automatically quashed.

- 23. That with regard to the statement made in para 8(2), of the application the respondents beg to state that same as para 8(1) above.
- 24. That with regard to the statement made in para 8(3), of the application the respondents beg to state that the differences of pay of the applicants for the suspension period has since been drawn and paid on 27.05.04.
- 25. That with regard to the statement made in para 8(4), of the application the respondents beg to state that the suspension period of the applicant has already been regularised as per rule, it will not hamper the future service or promotion of the applicant.
- 26. That with regard to the statement made in para 8(5), of the application the respondents beg to state that no cost is payable as all the prayers of the applicant has since been fulfilled.
- 27. That with regard to para 8(6), of the application the respondents beg to offer no comments.
- 28. That with regard to the statement made in para 9, of the application the respondents beg to state that the difference of pay and allowances for the suspension period have since been drawn and paid to the applicant on 27.05.04.
- 29. That with regard to paras 10, 11 and 12, of the application the respondents beg to offer no comments.

VERIFICATION

I, Shri Heldellin Klouel , Superintendent of Post Offices, Nagaon Division, Nagaon, do hereby verify that the statements made in paragraph of the written statement are true to my knowledge, those made in paragraphs being matter of records are true to my information derived therefrom which I believe to be true and those made in the rest are humble submissions before the Hon'ble Tribunal. I have not suppressed any material facts.

And I signed this verification on this th day of 2004,

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<u>Danishan डाक घर</u> Superintendent of Post Offices नगाव मडल/Nagaon Division नगाव/Nagaon 782001